BEFORE Dr. M.K.SHARMA, ADDITIONAL SECRETARY AND FIRST APPELLATE AUTHORITY

(Under Section 19 of RTI Act, 2005)

MINISTRY OF LAW & JUSTICE : DEPARTMENT OF LEGAL AFFAIRS

Room no. 408, 'A' Wing

Shastri Bhavan, New Delhi- 110001.

Appeal No. 23(9)/2013-IC

IN THE MATTER OF:

Shri Ajit Kumar Singh

Appellant

Versus

Central Public Information Officer

Respondent

ORDER

Present

The appellant was not present.

Shri Nirmal Singh, CPIO. Mrs. Asha Sota, CAPIO. Mr. Jagdish Kumar, SO(IC).

The appeal was taken up for hearing on 24th January, 2013.

- 2. The Appellant filed an appeal dated 05.10.2012 received on 09. 10.2012 against the information furnished by CAPIO.
- 3. In his request the Appellant has mentioned that he has not received any reply in regard to his application dated 21.08.2012. It is observed from the records that the CAPIO has furnished the requisite information to the appellant vide her letter dated 03.10.2012.
- 4. In the circumstances it is directed that a copy of her reply under reference may be sent to him again for his information.
- 5. The appeal is disposed of accordingly.

Quue 2.2013

En. 6. In case, the appellant is not satisfied /aggrieved by this order, he/she may file a Second Appeal within 90 days before the Hon'ble Central Information Commission, 2nd Floor, August Kranti Bhavan, Bhikaji Cama Place, New Delhi-110066.

Dated 26.02.2013

1098me

(Dr.M.K.Sharma) Additional Secretary and Appellate Authority

- Shri Ajit Kumar Singh, Addl. CIT, New Delhi, 15/5, Third Floor, East Patel Nagar, New
 Shri Ajit Kumar Singh, Addl. CIT, New Delhi, 15/5, Third Floor, East Patel Nagar, New
- 2) Shri Nirmal Singh, CPIO, D/O Legal Affairs.
- 3) Shri Jagdish Kumar, SO, Implementation Cell, D/o Legal Affairs.